

(2024) 03 SHI CK 0080

High Court Of Himachal Pradesh

Case No: Civil Writ Petition No. 2620 Of 2024

Naresh Kumar & Ors

APPELLANT

Vs

State Of H.P. & Anr

RESPONDENT

Date of Decision: March 28, 2024

Hon'ble Judges: Satyen Vaidya, J

Bench: Single Bench

Advocate: Bhuvnesh Sharma, Vaishali Lakhanpal, Y.P.S. Dhaulta

Final Decision: Disposed Of

Judgement

Satyen Vaidya, J

1. Notice. Mr. Y. P. S. Dhaulta, learned Additional Advocate, General, appears and waives service of notice on behalf of the respondents.

2. The instant petition has been filed for the following substantive relief:-

â€œi) That the respondents may kindly be directed to count the services of the petitioners rendered on contract basis followed by regularization

towards service increments and pension w.e.f. due date with all consequential benefits, in the interest of justice.â€

3. At the very outset, learned counsel for the petitioners has submitted that the subject matter of instant petition is squarely covered by a judgment

passed by a coordinate Bench of this Court on 16th September, 2023 in CWPOA NO. 4000 of 2020, titled as Dr. Ajay Deol & others vs. State of

Himachal Pradesh & Another, along with connected matter.

4. He submits that the petitioners in the instant petition shall be satisfied, at this stage, in case time bound directions are issued to respondent No.2 to

consider and decide the case of the petitioners in light of judgment passed by the coordinate Bench of this Court in CWPOA No. 4000 of 2020.

5. Prayer being innocuous is not opposed.

6. Accordingly, the instant petition is disposed of with direction to respondent No.2 to consider and decide the case of the petitioners within eight

weeks from today strictly in terms of the judgment passed by the coordinate Bench of this Court on 16th September, 2023 in CWPOA NO. 4000 of

2020, titled as Dr. Ajay Deol & others vs. State of Himachal Pradesh & Another, along with connected matter, by passing a detailed and reasoned

order. Needless to say that in case the petitioners are found entitled to the benefits of aforesaid judgment, they shall be granted all similar benefits as

have been granted to the beneficiary of judgment passed in CWPOA No. 4000 of 2020 within six weeks thereafter. Pending applications, if any, also

stand disposed of.